

(2022) 04 DEL CK 0052

In the Delhi High Court

Case No : Arbitration Petition No. 265 Of 2022

Kalendra Narayan Singh

APPELLANT

Vs

Anil Kumar Sinha

RESPONDENT

Date of Decision : 11-04-2022

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 12

Citation : (2022) 04 DEL CK 0052

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Sanjay Rathi, Deepak Khatri, Kshatrshal Raj

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. Petitioner seeks appointment of an Arbitrator in terms of the Collaboration Agreement with Agreement to Sell dated 15.07.2014.
2. Learned counsel for respondent submits that without prejudice to their defence, they have no objection to appointment of a sole arbitrator.
3. Since the parties are agreeable to reference of their disputes to arbitration, the petition is allowed.
4. With the consent of the parties Ms Amrita Panda, Advocate (Mobile No. +91 9910668787; email: amrita@adpchambers.in) is appointed as the Sole Arbitrator. The Arbitral tribunal shall entertain the claims and counter claims, if any, of the parties.
5. The fees of the learned Arbitrator shall be as per the Fourth Schedule of the Arbitration and Conciliation Act, 1996.
6. The Arbitrator shall furnish the requisite disclosure in terms of Section 12 of the Arbitration and Conciliation Act, 1996 within two weeks of entering reference.

7. Petition is disposed of in the above terms.